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**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

TA No. 62/4951/2020

This the 18th day of November, 2020

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. MOHD. JAMSHED, MEMBER (A)

Dr. Mohd. Zubair Qureshi S/o Mohd. Ashraf Qureshi, R/o lal Bazar Srinagar.

.....Applicant

(Advocate: Mr. M.Y Bhat)

Versus

1. State of Jammu and Kashmir through Commissioner Cum Secretary to Government, Health and Medical Education Department, Civil Secretariat Srinagar/Jammu.
2. Director Health Services Kashmir, Srinagar.
3. Principal, Government Medical College, Jammu.

.....Respondents

(Advocate: Mr. Amit Gupta, Ld. AAG)



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ORDER

ORAL

DELIVERED BY HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)

1. Learned counsel for the applicant submits that he may be allowed to withdraw the TA.
2. In view of the submission made by learned counsel for the applicant, he is permitted to withdraw the present T.A.
3. Accordingly, the instant T.A stands dismissed as withdrawn. No costs.

(MOHD. JAMSHED)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

Manish/-

